

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:5347

ANSWERED ON:06.09.2011

FOOD SECURITY BILL

Tewari Shri Manish

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) whether certain provisions, recommended by the National Advisory Council, have been excluded from the draft of the National Food Security Bill;
- (b) if so, the details thereof and the reasons therefor;
- (c) the proposed process/mechanism and work flow for procurement, storage and distribution of foodgrains alongwith the details of the entities involved therein;
- (d) the total estimated subsidy burden likely to be borne by the Government as a result of the implementation; and
- (e) the functional areas in which IT enabled services and technology are proposed to be used to ensure greater accountability and transparency?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a) to (e): Based on recommendations of the National Advisory Council (NAC) and Expert Committee constituted under the Chairmanship of Chairman, Prime Minister's Economic Advisory Council and comments/suggestions received from the Central Ministries/Departments, States/UTs, experts and other stakeholders, the Government have prepared a draft National Food Security Bill, covering various aspects of the proposed legislation, including procurement, storage and distribution.

The draft Bill also contains provisions for reforms in Targeted Public Distribution System, such as application of information and communication technology tools including end-to-end computerization in order to ensure transparent recording of transactions at all levels, and to prevent diversion. After consultations with States/Union Territories and Central Ministries/Departments on the Draft Bill, approval of Government at the appropriate level will be obtained before its introduction in the Parliament.